



**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 12th MAY 2026

**IA(IBC)/85/GB/2026
In CP(IB)/24/GB/2025**

**Present: 1. Hon'ble Member (Judicial), Shri Rammurti Kushawaha
2. Hon'ble Member (Technical), Shri Yogendra Kumar Singh**

In the Matter of	MechFab Engineering Industries Pvt. Ltd. (OC) Vs Bholenath Traders Private Limited (CD)
Under Section	U/s 9 of IBC, 2016

Appearances (via video conferencing/physically)

CP(IB)/24/GB/2025

For Petitioner (s) : Mr. C. Sharma, Adv. for OC

For Respondent (s) : Mr. N. Goenka, Adv. for CD

IA(IBC)/85/GB/2026

For IRP : Mr. A. Prasad, Adv. for RP

: Ms. A. Khaitan, CA for RP

ORDER

1. Both sides Counsel are present.
2. Ld. RP has filed the Application under Section 12A of the IBC, 2016 read with Regulation 30A of the IBBI Regulations, 2016, for withdrawal of the main CP i.e., CP(IB)/24/GB/2025, as the account has been settled between the parties.
3. Ld. Counsel for the Applicant submitted that, in pursuance of the order passed by the Hon'ble NCLAT, this Application has been filed and the Respondent (Bholenath Traders Private Limited) has deposited the amount as per settlement agreement.
4. Considered. This IA(IBC)/85/GB/2026 has been filed by the Applicant, Mr. Sandeep Khaitan, RP, with the prayers as stated hereunder:

“Allow the present Application filed under Section 12A of the Insolvency and Bankruptcy Code, 2016, read with Regulation 30A of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, seeking the withdrawal of the present CIRP.”

Pages 1 of 2



5. Ld. Counsel for the Applicant submitted that since the amount has been paid by the Corporate Debtor as per the settlement agreement therefore, the present IA may be **allowed** and permission be granted to withdraw **CP(IB)/24/GB/2025**.
6. Consider the contentions of the parties and perused the record.
7. Since the matter has been settled between the parties, nothing remains for adjudication.
8. Therefore, **IA(IBC)/85/GB/2026** is hereby **allowed** and **disposed off**.
9. Accordingly, **CP (IB) /24/GB/2025** stands **dismissed** as **withdrawn**.

Sd/-
Yogendra Kumar Singh
Member (Technical)

Sd/-
Rammurti Kushawaha
Member (Judicial)